

| ITEM NO.1 Court No.4 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 3-5 & 8-9/2007 in CIVIL APPEAL NO. 5147-5148 OF 2005

LAXMI SHARMA & ORS.

Appellant (s)

VERSUS

V.C., CHHATRAPATI S. MAHARAJ UNIV. & ORS. Respondent(s)
(With appln(s) for modification of judgment and violation of judgment
and Court's Order dated 23rd June and permission to file rejoinder
affidavit in I.A. Nos. 3 & 5 and office report)

Date: 11/01/2010 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Appellant(s) Mr. R.K. Khanna, Sr. Adv.
Mr. Arun, Adv.
Mr. Kuldeep Singh, Adv

Mr. Vishwajit Singh, Adv.
Mr. Prashant Kumar, Adv.

For Respondent(s) Mr. Narender Yadav, Adv.
Mr. Anurag Singh, Adv.
Mr. C. Balakrishna, Adv

Mr. M.Z. Chaudhary, Adv.
Mr. Shariq A. Zaidi, Adv.
Mr. Mehtab Ahmed, Adv.
Mr. Aftab Ali Khan, Adv

Mr. Shakil Ahmed Syed, Adv.

UPON hearing counsel the Court made the following
O R D E R

The alleged contemnors, respondent No.3, Dr. Smt. Neelu
Chandra has appeared and is also represented by the learned
counsel.

Four weeks' time is granted to her to file counter
affidavit to the contempt petition. Rejoinder affidavit, if
any, may be filed within two weeks thereafter. List on
22.02.2010.

The personal appearance of respondent No.1 is dispensed
with today. She is directed to be present in person on the next
date of hearing.

(Ganga Thakur) (Juginder Kaur)
PS to Registrar Court Master